

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH



No. O.A. 350/00437/2016

Date of order: 12.5.2016

Present : Hon'ble Justice Shri Vishnu Chandra Gupta, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

SMT. LALMONI ROUTH

VS.

UNION OF INDIA & ORS. (Eastern Railway)

For the Applicant : Mr. J.R. Das, Counsel
Mr. B. Chatterjee, Counsel

For the Respondents : Mr. B.K. Roy, Counsel

ORDER (Oral)

Per Justice Shri Vishnu Chandra Gupta, Judicial Member:

Ld. Counsel for the parties are present.

2. The applicant filed this petition with a prayer for grant of ex-gratia sum compensation. It has been contended that the applicants made a representation to the authorities concerned on 16.2.2016 but the same has not been disposed of.

Ld. Counsel for the respondents as well as Ld. Counsel for the applicant have no objection that if the Court directs the respondents to decide the representation of the applicant within a scheduled time fixed by the Court.

3. Hence, we are of the view that without making any comment on the merit of the case we direct the respondent No.2, Divisional Railway Manager, Eastern Railway, Howrah will dispose of the representation of the applicant dated 16.2.2016 within a period of three months from the date of production of certified copy along with copy of the representation by a speaking and reasoned order

under communication to the applicant.

4. With this observation, the O.A. is accordingly disposed of. There shall be no order as to costs.

(Jaya Das Gupta)
MEMBER(A)

(Vishnu Chandra Gupta)
MEMBER(J)

SP